

JAMMU AND KASHMIR ex-SERVICEMEN

***333. Shri Ajit Singh:** Will the Minister of Defence be pleased to state:

(a) whether any fact-finding committee was constituted to inquire into the grievances of ex-servicemen in Jammu and Kashmir; and

(b) if so, what has been the result?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, Sir.

(b) The results so far achieved are given in the statement placed on the Table of the House. [See Appendix II, and Figure No. 40.]

U. P. S. C.

***339. Shri Ajit Singh:** (a) Will the Minister of Home Affairs be pleased to state whether the Union Public Service Commission has presented to the President reports for the year 1951-52 and 1952-53?

(b) If so, when do Government propose to lay on the Table copies of these reports with requisite memoranda explaining the causes, if any, where the advice of the Commission was not accepted? —

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). It is understood from the Commission that the reports are likely to reach Government within the next few days. Government will naturally require some time to study the reports and to prepare the requisite memoranda. Every endeavour will, however, be made to lay the reports and the memoranda on the Table of the House during the current Session. —

AID TO KASHMIR

***340. Shri Madhao Reddi:** Will the Minister of States be pleased to state what is the total monetary aid given to the Government of Kashmir by way of grants and by way of loans separately from the date of its accession to September, 1953? —

The Minister of Home Affairs and States (Dr. Katju): No monetary aid has been given to the Government of Jammu and Kashmir by way of grants. /

Upto September 1953 a sum of Rs. 670.55 lakhs was advanced to that Government by way of loans. In addition, upto March, 1953 a sum of Rs. 521 lakhs has been advanced under 'Aid to Kashmir' and an expenditure of Rs. 349 lakhs was incurred on the construction and maintenance of the portion of the Jammu-Pathankot Road lying within the State territory. The question whether any of the money advanced under Aid to Kashmir will ultimately be treated as a grant will be settled later with the Government of Jammu and Kashmir.

BOOK SCANDAL ENQUIRY COMMITTEE

***348. Sardar Hukam Singh:** Will the Minister of States be pleased to state:

(a) whether the previous Government in Pepsu had appointed a Committee generally known as the Book Scandal Enquiry Committee with S. Fateh Singh, a Member of the Legislative Assembly at that time, as Chairman; —

(b) whether that Committee had completed the enquiry and drafted a report as well, but that had not been signed when the Chairman died; —

(c) whether any new Chairman was appointed during the President's Rule;

(d) if so, what is the remuneration fixed for him; and

(e) whether the report is now ready?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) No; The Committee had not drafted the report when the Chairman died.

(c) Yes.

(d) A lump sum honorarium of Rs. 5,000/-.

(e) The report is expected in about a month's time.